



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 350/211/2018

Date of Order: 14.03.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

Sunil Kumar Das, son of Lt. Chitaram Das, aged about 61 years, residing at Ex-RM, Cossipore Telephone Exchange, 58/7A, B.T.Road, Kolkata- 700002, Residing at 1, Seth Bagan Place (Pratiksh) Post Office- Dum Dum Ghugudanga, Police Station- Dum Dum, Kolkata- 700030.

.....Applicant.

-vs-

1. Union of India, service through the Secretary, Department of Telecommunication Room No. 210, Bharat Sanchar Nigam Limited, New Delhi- 110001.
2. The Chairman and Managing Director, Bharat Sanchar Nigam, H.C. Mathur Lane, Janpath, New Delhi, 110001.
3. The Chief General Manager, Telecom West Bengal-1, Council House Street, Kolkata- 700001.
4. The Chief General Manager, B.S.N.L. Calcutta Telephone, Telephone Bhawan, 3rd floor, 34, BBD Bag(s), Kolkata-700001.
5. The Senior Accounts Officer(Pension) Office Of the Controller of Communications Accounts, Calcutta Telephones District Telephone House, 8, Hare Street, 2nd Floor, Kolkata- 700001.

.....Respondents.

For the Applicant : Ms. T.Das, Counsel

For the Respondents : Mr. A.K.Chattopadhyay, Counsel

ORDER (Oral)

Per Ms. Manjula Das, Judicial Member:

Heard Ms. T. Das, learned counsel for applicant and Mr. A.K. Chattopadhyay, learned counsel for respondents.

2. The applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

"8(a) An order do issue directing the respondents to grant Pension in favour of the applicant with immediate effect.

(b) An order do issued directing the respondents to grant Gratuity money and leave salary in favour of the applicant.

(c) And pass such other or further order or orders as to your Lordships may deem fit and proper."

3. The brief fact of the case as narrated by the learned counsel for the applicant is that the applicant was working as RCM. at Cossipore Telephone Exchange under BSNL, Govt. of India and retired on superannuation on 29.02.2016. He has been getting the payment of provisional pension upto 31.08.2016 and thereafter due to dispute regarding his wife's, his pension was stopped. Being aggrieved by non-payment of pension he has approached this Tribunal in the present O.A.

4. Id. Counsel for applicant submits that presently the applicant will be satisfied if a direction is given to him to file a comprehensive representation before the appropriate authority and respondents ^{be} directed to consider and dispose of the same within a time frame.

5. By accepting the prayer of the Id. Counsel for the applicant and without going into the merits of the case, I hereby dispose of the OA by directing the applicant to make a comprehensive representation by making all his grievances

before the competent authority within a period of 7 days from the date of receipt of the order. On receipt of such representation the respondent authority shall dispose of the same within a period of 15 days by passing a reasoned and speaking order. The decision so arrived shall be communicated to the applicant forthwith.

6. Accordingly, OA is disposed of. No costs.

(Manjula Das)
Member (J)

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